

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.).....CRLMP No(s).
1259/2015

(Arising out of impugned final judgment and order dated 04/06/2014
in CRLMA No. 682/2012 passed by the High Court of Uttarakhand at
Nainital)

HARMOHINDRA PAL SINGH AND ORS. Petitioner(s)

VERSUS

STATE OF UTTARAKHAND AND ORS. Respondent(s)

(With appln.(s) for c/delay in filing SLP)

Date : 30/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr.M.P.S.Tomar, Adv.
Mr.Jaber Singh, Adv.
Mr. Garvesh Kabra, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners seeks an adjournment
so as to enable him to place the additional documents, which were
available on the record of the trial Court.

Prayer is allowed.

Needful be done within four weeks.

List thereafter.

(SATISH KUMAR YADAV)
COURT MASTER

(RENUKA SADANA)
COURT MASTER